

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.211 – IA/976(AHM)2023
Item No.212 – IA/194(AHM)2022
Item No.213 – IA/196(AHM)2022
Item No.214 – IA/696(AHM)2022
Item No.215 – IA/752(AHM)2022
Item No.216 – IA/512(AHM)2023 in IA/194(AHM)2022
Item No.217 – IA/513(AHM)2023 in IA/752(AHM)2022
Item No.218 – IA/514(AHM)2023 in IA/196(AHM)2022
In
CP(IB) 20 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Continental Piling & Excavation Pvt Ltd
V/s
Anwasha Engineering & Projects Ltd

.....Applicant

.....Respondent

Order delivered on 13/09/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Jaimin Dave, Ld. Adv. a.w. Ms. Hirva Dave, Ld. Adv.
(in IA/976(AHM)2023)
For the Liquidator :Ms.Nikita Abhyankar, Ld. Adv.
For the Respondent :Mr. Meet Soni, Ld. Adv. for Mr. Ravish Bhatt, Ld. Adv. (in
IA/696(AHM)2022), Mr. Rushabh Shah, Ld. Adv., Ms.
Kaiona Chhatrapati, Ld. Adv.

ORDER

**IA/976(AHM)2023, IA/194(AHM)2022, IA/196(AHM)2022, IA/696(AHM)2022,
IA/752(AHM)2022, IA/512(AHM)2023 in IA/194(AHM)2022, IA/513(AHM)2023 in
IA/752(AHM)2022 & IA/514(AHM)2023 in IA/196(AHM)2022**

IA/976(AHM)2023

Learned Counsel, Mr. Jaimin Dave a.w. Learned Counsel, Ms. Hirva Dave appears for the Applicant.

Learned Counsel for the Applicant seeks liberty to withdraw this application as the issue is resolved. Permission is granted.

Accordingly, IA/976(AHM)2023 stands disposed off as withdrawn.

**IA/194(AHM)2022, IA/196(AHM)2022, IA/696(AHM)2022, IA/752(AHM)2022,
IA/512(AHM)2023 in IA/194(AHM)2022, IA/513(AHM)2023 in IA/752(AHM)2022 &
IA/514(AHM)2023 in IA/196(AHM)2022**

Learned Counsel for the RP is not seen on the screen. RP is to remain present physically on the next date of hearing.

List all matters for hearing on 31.10.2023.

-Sd-

**DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE
MEMBER (JUDICIAL)**